

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No. 228of 2006

Tuesday, this the 9th day of October, 2007.

CORAM :

**HON'BLE MRS SATHI NAIR, VICE CHAIRMAN
HON'BLE MR GEORGE PARACKEN, JUDICIAL MEMBER**

1. Idrees Babu.K.K.
S/o Konhamakkada,
Kalpeni,
U.T. Of Lakshadweep.
2. Muhsin.A.I.,
S/o Kunhi Koya P,
A lyshapura,
Androth Island,
U.T. Of Lakshadweep. : Applicants

(By Advocate Mr T.M.Abdul Latiff)

Versus

1. Union of India represented by
the Administrator,
Union Territory of Lakshadweep,
Kavaratti.
2. The Administrator,
Union Territory of Lakshadweep,
Kavaratti.
3. Director of Education,
Department of Education,
Union Territory of Lakshadweep,
Kavaratti. : Respondents

(By Advocate Mr Shafik M.A)

**The application having been heard on 9.10.2007, the Tribunal on the
same day delivered the following :**

ORDER

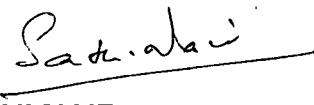
HON'BLE MRS SATHI NAIR, VICE CHAIRMAN

**The applicant's counsel has been absenting on successive dates on
6.8.2007, 23.8.2007 and only his proxy counsel represented on 14.8.2007 and**

on 13.9.2007. Today also when the case called none present on behalf of the applicant. Accordingly the O.A is dismissed for default. No costs.

Dated, the 9th October, 2007.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

trs